

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,  
SAHIBGANJ HELD ON 30.06.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 30.06.2017 at 4.30 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reduction of pendency of cases more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by.

1. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
2. Sri Digvijay Nath Shukla, J.M. 1<sup>st</sup> class, Sahibganj (Incharge C.J.M, Sahibganj).
3. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
4. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

The Deputy Commissioner, Sahibganj as well as the Superintendent of Police, Sahibganj did not attend the meeting as both the officers were engaged in the programme on the eve of "Hull Diwas" organized on 30.06.2017 at Bhognadih, Barhait.

**Matter referred to agenda are discussed as below:-**

All nine agendas regarding to matters as to what steps should be taken for early disposal of five plus and more than ten years old cases have been discussed.

1. Regarding identification and preparation of list of all kinds of criminal cases coming in the category of Five Plus cases has been discussed. The

Public Prosecutor informed the Committee that the list of aforesaid cases pending for evidences has been prepared and the APPs have been directed to take necessary steps to procure the appearance of the witnesses in the court.

2. Regarding production of Doctors/Medical Examiners in the court, the members of the committee resolved to direct the Civil Surgeon, Sahibganj to be present in the meeting in future so that the matter regarding production of the Doctor in the court can be discussed and problem, if any, can be sorted out for the early production of the Doctors in the court.
3. Regarding deputation of Police officer in each court for proper service of the Summons/Warrants/Processes issued by the court has been discussed. The Public Prosecutor informed the committee that the Police Officers have been deputed by the Police department. Their deputation in court will be cleared very soon.
4. Regarding speedy trial of some cases, the list which has been submitted by the S.P, Sahibganj was discussed. The Incharge C.J.M, Sahibganj has informed the committee that a meeting of the judicial officers was held on 07.06.2017 and officers attending the meeting unanimously decided to high light those cases in the case diary as well in the daily cause list, as well as to fix short dates in those cases and to monitor personally for its early disposal. The Incharge C.J.M, Sahibganj assured that he will discuss the matter with the C.J.M, Sahibganj.
5. Regarding production of material exhibit by Officer Incharge of the Police Stations, the Principal District & Sessions Judge, Sahibganj asked

